

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR B. SUDHEENDRA KUMAR

Petition(s) for Special Leave to Appeal (Civil) No(s).15630/2005

SARDAR KHAN & ORS.

Petitioner(s)

VERSUS

SYED NAJMUL HASAN (SETH) & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report  
)

Date: 27/07/2006 This Petition was called on for hearing today.

For Petitioner(s)

Mr. C.K. Sasi,Adv.

For Respondent(s)

For R. Nos. 2-3 Ms. Pratibha Jain,Adv.

UPON hearing counsel the Court made the following

O R D E R

The petitioner shall take fresh steps to complete service of notice on the unserved

respondent nos. 6 to 8. Dasti, in addition, is permitted as prayed for. Affidavit with proof of service shall

be filed within four weeks.

Four weeks' time has been granted, as prayed for, to file rejoinder to the counter

already filed.

List again on 28.8.2006.

AR)

(B.SUDHEENDRA KUM

REGISTRAR

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